

CT. C. NO. 39/2019
LT. COL. PRAKASH GOSWAMI V. MOHAMMAD NIZAMUDDIN
& ANR

19.09.2020

Present: Complainant in person.

Arguments part heard.


Vide order dated 29.02.2020, complainant was directed to furnish the authorities relied by him in his written arguments but not furnished.

After some arguments, it is submitted by the complainant that he does not rely the authorities which are not furnished by him earlier. It is submitted by the complainant that the matter may be decided as per the authorities furnished by him.

It is submitted by the Asst. Ahlmad that the file has not been scanned yet.

Ahlmad is directed to send a reminder in writing to the concerned branch in this regard at Rouse Avenue Courts and Tis Hazari Courts through whatsapp or email.

Put up for supplying the scanned copy of the court file and for further proceedings on **17.10.2020**.


(RAKESH KUMAR SHARMA)
SPECIAL JUDGE (PC ACT), CBI-06
ROUSE AVENUE COURTS, DELHI
19.09.2020